

Office Notice, Office
Memorandum, of coram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

Tribunal's Orders

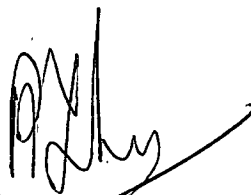
fixed for AH
on 28/10/94.

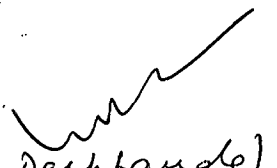
Assn
for Dr. Registrar

Dated: 28/10/94

Applicant by Sh. A.I. Bhatkar.
Notice before admission. Sh. V.S.
Mamurkar takes notice on behalf
of the Respondents.

Reply within six weeks.
Keep for admission hearing
on 23/12/94.


(P.P. Srivastava)
MCA)


(M.S. Deshpande)
V.C.

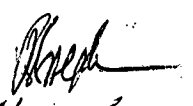
Reply filed 14/12/94
filed by Respondents
reul: on 15/12/94 in
duplicate

2
22/12

23/12/94

Applicant by Shri A.I. Bhatkar
Respondent by Shri. Mamurkar.

Learned Counsel for the
applicant desires to file
rejoinder to the reply filed
by respondents. Therefore
adj. to 16/1/95.


(B.S. Hegde)
M(T).

Dated: 16.1.95

Shri A-I. Bhatkar for the
applicant. Shri V.S. Masurkar for
the respondents.

One of the pleadings raised
on behalf of the respondents is of
limitation and we rather leave
that plea to be considered at
the time of final hearing.

Admit.

The respondents want to
file a detailed reply.

Reply within six weeks.

The case be listed
before the Registrar for
completion of pleadings on
15.3.95, then be placed
in sine-die list.


(P. P. Srivastava)
H(A)


(M. S. Deshpande)
HC

Dated: 15/3/1995

None for the applicant.
Mr. V. S. Masurkar,
Counsel for the respondents.
He prays to grant
some time for filing reply.

S.O. to 7/6/1995 as the
last chance.


Registrar

7/6/95-4

None for Applicant.

Shri V.S. Masurkar
for Respondents.

He seeks time to file
detailed reply. As
a last chance time
given.

SO till 19/7/95.

abp.

SO
Dy. Registrar.

Recd reply on behalf
of respondents on 7/7/95.

NR
10/7

Dated: 19-7-95

None for the applicant
M.V.S. Masurkar
Counsel for respondents
They have already filed
their reply in the matter.

The matter be kept in
sine-die list. At the time of
fixing the date of hearing
notice may be issued to R-4
and Counsel for applicant.

SR
Registrar

M.P. 735/98
for withdrawal
filed on
27-11-98

Dated: 27-11-98 (51):

Sh. A.I. Bhatkar, Counsel
for the applicant. Sh. V.S. Masurkar
Counsel for the respondents.

Heard both sides. M.P. 735/98
is allowed. Applicant is permitted
to withdraw the O.A. for the reasons
mentioned in the M.P.

Both O.A. and M.P. are disposed

of.

(D.S. Bawejia)
M/A)

(R.G. Vaidyanathan)
Vc

27/11/98
Order/Judgement despatched
to BPPR, BSR sent (s)
on 08/12/98

10/12/98